

अध्यक्ष महोदय : मैं ने आप से कहा कि इस से कोई फायदा नहीं होगा। अगर आपस में ऐसी शिकायत हो तो इस से कोई फायदा नहीं होगा। इस को अब यहीं रहने दीजिये। डा० सुशीला नायर।

श्री रामसेवक यादव : मेरा व्याख्या का प्रश्न है। . . (व्यवधान)

STATEMENT CORRECTING ANSWER TO UNSTARRED QUESTION No. 7 re. DAILIES IN KERALA

The Minister of Information and Broadcasting (Shri Raj Bahadur): Sir, I beg to lay a statement correcting the answer given on the 25th July, 1966 to Unstarred Question No. 7 by Shri V. Raghavan regarding dailies in Kerala.

[Placed in Library. See No. LT-7022/66]

13.10 hrs.

COMMITTEE ON GOVERNMENT ASSURANCES

Minutes

13.09 hrs.

PAPERS LAID ON THE TABLE

KERALA MUNICIPALITIES (CONSTRUCTION OR ESTABLISHMENT OF FACTORIES OR INSTALLATION OF PLANTS OR MACHINERY RULES, 1966

The Minister of Health and Family Planning (Dr. Sushila Nayar): Sir, I beg to lay on the Table:—

- (1) A copy of the Kerala Municipalities (Construction or establishment of factories or installation of plants or machinery) Rules, 1966, published in Notification S.R.O. No. 176/66 in Kerala Gazette dated the 26th April, 1966, under sub-section (2) of section 345 of the Kerala Municipalities Act, 1960, read with clause (c) (iv) of the proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.
- (2) A statement showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-7021/66]

Shri Siddananajappa (Hassan): Sir, I beg to lay on the Table the Minutes of the Twenty-sixth and Twenty-seventh Sitzings of the Committee on Government Assurances held on the 8th and 31st August, 1968.

Shri Hari Vishnu Kamath (Hoshangabad): Sir, I rise on a point of clarification, on this item, minutes of the meetings laid on the Table by the Chairman of the Committee on Government Assurances. May I invite your attention to the fact and remind you on this occasion, that this subject has been broached in this House, mooted by me, on more than four occasions in this session and also, I think, three or four times in the last session. I am loath to mention it again and again. The Minister of Parliamentary Affairs is an amicable gentleman, but we are concerned with him here not as Leader of the House but as Minister of Parliamentary Affairs. I raised this matter last week and you were pleased to say that you would have a talk with him that afternoon. The head and front of the offence or of the matter is that the Committee on Assurances in its last report has said categorically, definitely and unequivocally that the Minister wrote a letter to all ministries and departments—the Minister of Parliamentary Affairs—asking them not to send—I repeat the word 'not'—any material that they ask for, in the interest of